

FORM NO. 16A

[See rule 31(1)(b)]

Certificate under section 203 of the Income-tax Act, 1961 for tax deducted at source

Certificate No. OUIAMEL		Last updated on 08-Nov-2017		
Name and address of the deductor		Name and address of the deductee		
NATIONAL COMPANY LAW TRIBUNAL ROOM NO, BLOCK NO. 3, LODHI ROAD, CGO COMPLEX, NEW DELHI - 110003 Delhi +(91)11-24369753 UDC.CLB@NIC.IN		SURAJ PARKASH H NO 70 BLOCK 13, GOVT QRT DS FIRST FLOOR, P L ROAD, DAV NAGAR, DELHI - 110005 Delhi		
PAN of the deductor	TAN of the deductor	PAN of the deductee		
PANNOTREQD	DELN15857C	ADQPP8641M		
CIT (TDS)		Assessment Year	Period	
The Commissioner of Income Tax (TDS) Aayakar Bhawan, District Centre, 6th Floor Room no 610, Hall no. 4, Luxmi Nagar, Delhi - 110092		2018-19	From 01-Jul-2017 To 30-Sep-2017	
Summary of payment				
Sl. No.	Amount paid/ credited	Nature of payment**	Deductee Reference No. provided by the Deductor (if any)	
1	23226.00	194J		
Total (Rs.)	23226.00			
Summary of tax deducted at source in respect of Deductee				
Quarter	Receipt Numbers of Original Quarterly Statements of TDS Under sub-section (3) of Section 200	Amount of Tax Deducted in respect of Deductee	Amount of Tax Deposited / Remitted in respect of Deductee	
Q2	QSQPSCRE	2322.00	2322.00	
I. DETAILS OF TAX DEDUCTED AND DEPOSITED IN THE CENTRAL GOVERNMENT ACCOUNT THROUGH BOOK ADJUSTMENT (The deductor to provide payment-wise details of tax deducted and deposited with respect to the deductee)				
Sl. No.	Tax deposited in respect of deductee (Rs.)	Book Identification Number (BIN)		
		Receipt Numbers of Form No. 24G	DDO serial number in Form No. 24G	Date of Transfer voucher (dd/mm/yyyy)
1	2322.00	1030255	00003	30-09-2017
Total (Rs.)	2322.00			
II. DETAILS OF TAX DEDUCTED AND DEPOSITED IN THE CENTRAL GOVERNMENT ACCOUNT THROUGH CHALLAN (The deductor to provide payment-wise details of tax deducted and deposited with respect to the deductee)				
Sl. No.	Tax deposited in respect of the deductee (Rs.)	Challan Identification Number (CIN)		
		BSR Code of the Bank Branch	Date on which tax deposited (dd/mm/yyyy)	Challan Serial Number
Total (Rs.)		Status of matching with OLTAS*		
Verification				
I, <u>INDRAGANDHI</u> , son / daughter of <u>GOVINDAN</u> working in the capacity of <u>DDO</u> (designation) do hereby certify that a sum of Rs. <u>2322.00</u> [Rs. <u>Two Thousand Three Hundred and Twenty Two Only</u> (in words)] has been deducted and a sum of Rs. <u>2322.00</u> [Rs. <u>Two Thousand Three Hundred and Twenty Two Only</u>] has been deposited to the credit of the Central Government. I further certify that the information given above is true, complete and correct and is based on the books of account, documents, TDS statements, TDS deposited and other available records.				

Place	NEW DELHI	(Signature of person responsible for deduction of tax)
Date	11-Nov-2017	
Designation: DDO		Full Name: INDRAGANDHI

Notes:

1. Form 16A contains the latest transaction reported by the deductor in the TDS / TCS Statement. For further details please view your 26AS for same AY on the website <https://www.tdscps.gov.in>

2. To update the PAN details in Income Tax Department database, apply for 'PAN change request' through NSDL or UTITSL

3. In items I and II, in column for tax deposited in respect of deductee, furnish total amount of TDS, surcharge (if applicable) and education cess (if applicable).

Legend used in Form 16A*** Status of matching with OLTAS**

Legend	Description	Definition
U	Unmatched	Deductors have not deposited taxes or have furnished incorrect particulars of tax payment. Final credit will be reflected only when payment details in bank match with details of deposit in TDS / TCS statement
P	Provisional	Provisional tax credit is effected only for TDS / TCS Statements filed by Government deductors. "P" status will be changed to Final (F) on verification of payment details submitted by Pay and Accounts Officer (PAO)
F	Final	In case of non-government deductors, payment details of TDS / TCS deposited in bank by deductor have matched with the payment details mentioned in the TDS / TCS statement filed by the deductors. In case of government deductors, details of TDS / TCS booked in Government account have been verified by Pay & Accounts Officer (PAO)
O	Overbooked	Payment details of TDS / TCS deposited in bank by deductor have matched with details mentioned in the TDS / TCS statement but the amount is over claimed in the statement. Final (F) credit will be reflected only when deductor reduces claimed amount in the statement or makes new payment for excess amount claimed in the statement

**** Nature of Payment**

Section Code	Description	Section Code	Description
193	Interest on Securities	195	Other sums payable to a non-resident
194	Dividends	196A	Income in respect of units of non-residents
194A	Interest other than 'Interest on securities'	196B	Payments in respect of units to an offshore fund
194B	Winning from lottery or crossword puzzle	196C	Income from foreign currency bonds or shares of Indian company payable to non-residents
194BB	Winning from horse race	196D	Income of foreign institutional investors from securities
194C	Payments to contractors and sub-contractors	206CA	Collection at source from alcoholic liquor for human consumption
194D	Insurance commission	206CB	Collection at source from timber obtained under forest lease
194E	Payments to non-resident sportsmen or sports associations	206CC	Collection at source from timber obtained by any mode other than a forest lease
194EE	Payments in respect of deposits under National Savings Scheme	206CD	Collection at source from any other forest produce (not being tendu leaves)
194F	Payments on account of repurchase of units by Mutual Fund or Unit Trust of India	206CE	Collection at source from any scrap
194G	Commission, price, etc. on sale of lottery tickets	206CF	Collection at source from contractors or licensee or lease relating to parking lots
194H	Commission or brokerage	206CG	Collection at source from contractors or licensee or lease relating to toll plaza
194I	Rent	206CH	Collection at source from contractors or licensee or lease relating to mine or quarry
194J	Fees for professional or technical services	206CI	Collection at source from tendu Leaves
194K	Income payable to a resident assessee in respect of units of a specified mutual fund or of the units of the Unit Trust of India	206CJ	Collection at source from on sale of certain Minerals
194LA	Payment of compensation on acquisition of certain immovable property	206CK	Collection at source on cash case of Bullion and Jewellery
194LB	Income by way of Interest from Infrastructure Debt fund		
194LC	Income by way of interest from specified company payable to a non-resident		